

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF **WHISKERS INFRACARE PRIVATE LIMITED**

RELEVANT PARTICULARS		
1.	Name of corporate debtor	WHISKERS INFRACARE PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	07 th November, 2013
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Mumbai
4.	Corporate Identity No. of corporate debtor	U74120MH2013PTC249891
5.	Address of the registered office and principal office (if any) of corporate debtor	Shop No.6, Ground Floor, Building No.25, Plot-H-35, Mhada Complex, Oshiwara, Andheri (w), Mumbai City, Mumbai, Maharashtra, India, 400053
6.	Insolvency commencement date in respect of corporate debtor	09-02-2024
7.	Estimated date of closure of insolvency resolution process	07-08-2024
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Raghunath Sabanna Bhandari Registration No. IBBI/IPA-002/IP-N01023/2020-2021/13276
9.	Address and e-mail of the interim resolution professional, as registered with the Board	<i>Registered Address with IBBI:</i> Mr. Raghunath Sabanna Bhandari Flat No.501 Raj Atlantis 2, Opp. SVP High School, Kanakia, Mira Road, Thane, Maharashtra – 401107 Email ID: raghunathsb@yahoo.com Registration No. IBBI/IPA-002/IP-N01023/2020-2021/13276
10.	Address and e-mail to be used for correspondence with the interim resolution professional	For Communication Mr. Raghunath Sabanna Bhandari 402, 4th Floor, "A" Wing, Pushp Vinod No.2, S. V. Road, Borivali West, Mumbai - 400 092. Email ID: cirp.whiskers@yahoo.com Registration No. IBBI/IPA-002/IP-N01023/2020-2021/13276
11.	Last date for submission of claims	23-02-2024
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	a. The Relevant Forms for the submission of the claims can be downloaded from Web link: https://www.ibbi.gov.in/ b. Details of authorized representatives are available at: Not Applicable



Notice is hereby given that the National Company Law Tribunal, Mumbai Bench Court – I has ordered the commencement of a Corporate insolvency resolution process of the WHISKERS INFRACARE PRIVATE LIMITED on 09th February, 2024

The creditors of WHISKERS INFRACARE PRIVATE LIMITED, are hereby called upon to submit their claims with proof on or before 23rd February, 2024 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 11-02-2024

Place: Mumbai



Raghunath Sabanna Bhandari

Interim Resolution Professional

(Registration No. IBBI/PA-002/IP-N01023/2020-2021/13276)

WHISKERS INFRACARE PRIVATE LIMITED

FORM A PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF WHISKERS INFRACARE PRIVATE LIMITED

RELEVANT PARTICULARS

1. Name of corporate debtor	WHISKERS INFRACARE PRIVATE LIMITED
2. Date of incorporation of corporate debtor	07 th November, 2013
3. Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Mumbai
4. Corporate Identity No. of corporate debtor	U74120MH2013PTC249891
5. Address of the registered office and principal office (if any) of corporate debtor	Shop No.6, Ground Floor, Building No.25, Plot-4-35, Mhada Complex, Oshwara, Andheri (w), Mumbai City, Mumbai, Maharashtra, India, 400053
6. Insolvency commencement date in respect of corporate debtor	09-02-2024
7. Estimated date of closure of insolvency resolution process	07-08-2024
8. Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Raghunath Sabanna Bhandari Registration No. IBBI/IPA-002/IP-ND1023/2020-2021/13276
9. Address and e-mail of the interim resolution professional, as registered with the Board	Registered Address with IBBI: Mr. Raghunath Sabanna Bhandari Flat No.S01 Raj Atlantis 2, Opp. SVP High School, Kanaka, Mira Road, Thane, Maharashtra - 401107 Email ID: raghunathsb@yahoo.com Registration No. IBBI/IPA-002/IP-ND1023/2020-2021/13276
10. Address and e-mail to be used for correspondence with the interim resolution professional	For Communication Mr. Raghunath Sabanna Bhandari 402, 4th Floor, "A" Wing, Pushp Vinod No.2, S. V. Road, Borivali West, Mumbai - 400 092. Email ID: crp.whiskers@yahoo.com Registration No. IBBI/IPA-002/IP-ND1023/2020-2021/13276
11. Last date for submission of claims	23-02-2024
12. Classes of creditors, if any, under clause (b) of sub-section (8A) of section 21, ascertained by the interim resolution professional	Not Applicable
13. Names of Insolvency Professionals identified to act as Authorised/Representative of creditors in a class (Three names for each class)	Not Applicable
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	a. The Relevant Forms for the submission of the claims can be downloaded from Web link: https://www.ibbi.gov.in/ b. Details of authorized representatives are available at: Not Applicable

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Submission of false or misleading proofs of claim shall attract penalties.

Raghunath Sabanna Bhandari
Interim Resolution Professional
(Registration No. IBBI/IPA-002/IP-ND1023/2020-2021/13276)
WHISKERS INFRACARE PRIVATE LIMITED

Date: 11-02-2024
Place: Mumbai

ALFRED HERBERT (INDIA) LIMITED
CIN: L74999WB1919PLC003516
Regd. Office: 13/3, Strand Road, Kolkata-700 001
Phone: 033 2226 8619/2229 9124;
E-mail : kolkata@alfredherbert.com ; Website: www.alfredherbert.co.in

EXTRACT OF STATEMENT OF UN-AUDITED STANDALONE AND CONSOLIDATED FINANCIAL RESULTS FOR THE QUARTER AND NINE MONTHS ENDED 31ST DECEMBER 2023

(Rs. in Lacs)

Sl. No	Particulars	STANDALONE			CONSOLIDATED		
		Quarter ended	Nine Months ended	Nine Months ended	Quarter ended	Nine Months ended	Nine Months ended
		31.12.2023	31.12.2023	31.12.2022	31.12.2023	31.12.2023	31.12.2022
1	Total Income from Operations	27.66	118.63	107.97	39.36	138.74	231.51
2	Net Profit/(Loss) for the period (before Tax and Exceptional Items)	8.44	47.51	118.52	2.41	44.56	124.20
3	Net Profit/(Loss) for the period before Tax (after Exceptional Items)	8.44	47.51	118.52	2.41	44.56	124.20
4	Net Profit/(Loss) for the period after Tax (after Exceptional Items)	4.77	71.24	122.65	(2.24)	65.62	127.05
5	Total Comprehensive Income for the period [Comprising Profit/(Loss) for the period (after tax) and other Comprehensive Income (after tax)]	397.92	1,000.16	16.43	399.52	1,072.03	75.78
6	Equity Share Capital (Face Value of Rs 10/- each)	77.14	77.14	77.14	77.14	77.14	77.14
7	Earnings per Equity Share (Face Value of Rs 10/- each) (Not Annualised): Basic (Rs.) Diluted (Rs.)	0.62 0.62	9.23 9.23	15.90 15.90	(0.29) (0.29)	8.51 8.51	16.47 16.47

Note:
1. The above is an extract of the detailed Quarterly and Nine Months ended Financial Results filed with the Stock Exchange under Regulation 33 of the SEBI (Listing and Other Disclosures Requirements) Regulations, 2015. The full format of the Quarterly and Nine Months ended Financial Results is available on the Stock Exchange website www.bseindia.com and on the Company's website www.alfredherbert.co.in.
2. The Company has prepared these Standalone and Consolidated Financial Results in accordance with the Companies (Indian Accounting Standards) Rules, 2015 prescribed under section 133 of the Companies Act, 2013.

For and on behalf of the Board
A. V. Lodha
Chairman
(DIN : 00036158)

Place: Kolkata
Date : 10th February, 2024

ADITYA BIRLA CAPITAL
PROTECTING INVESTING FINANCING ADVISING

ADITYA BIRLA FINANCE LIMITED
Registered Office: Indian Rayon Compound, Veraval, Gujarat - 362266.
Corporate Office: 10th Floor, R Teck Park, Nirlon Complex, Near Hub Mall, Goregaon (East), Mumbai-400 063, MH.

E-AUCTION SALE NOTICE

15 days Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 9 (1) of the Security Interest (Enforcement) Rules, 2002. Whereas the Authorized Officer of Aditya Birla Finance Limited / Secured Creditor had taken possession of the following secured assets pursuant to notice issued under Sec. 13(2) of Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (SARFAESI) for recovery of the secured debts of the secured creditor, for the dues as mentioned herein below with further charges and cost thereon from the following Borrowers and Co-Borrowers. Notice is hereby given to the public in general and in particular to the Borrowers and Co-Borrowers that e-auction of the following property for realization of the debts due to the Aditya Birla Finance Limited will be held on "As is where is", "As is what is" and "Whatever there is" basis.

DATE & TIME OF E-AUCTION : 27.02.2024, BETWEEN 11:00 A. M. TO 01:00 P. M. LAST DATE OF RECEIPT OF KYC & EARNERS MONEY DEPOSIT (EMD) : 26.02.2024

Sl. No.	Name of the Borrowers & Co-Borrowers	Description of Properties / Secured Assets and Type of Possession	Reserve Price (in ₹)	Earnest Money Deposit (EMD) (in ₹) / Incremental Value	Demand Notice Date and Total Amount (in ₹)
1	MRS. RUPALI NITIN TAYADE W/o. Mr. Nitin Tayade D/o. Mr. Narendra Shinde 2. MR. NITIN BASANT S/o. Vasanth Tayade 3. M/S. AYUSH ENGINEERING Proprietorship LOAN A/C. NO. ABFLMUMS0000010787 ABFLMUMS0000064240	All that piece & parcel Plot No. 81, CHS. Shiv Shakti Nagar, off B-cabin Road, S. No. DD Scheme 15, of admeasuring 111.51 sq. Mt. With Ground Floor + 1 st floor in the Society known as "Budha Ghosh Co-operative Housing Society Limited" situated at Village : Vadavali, Ambarnath (E) District, Thane-421 503, MH. As Bounded by :- *East : Plot No. 82; *West : Plot No. 80; *North : Plot No. 75; *South : Road. (PHYSICAL POSSESSION)	20,00,000/- (Rs. Twenty Lakh Only)	2,00,000/- (Rs. Two Lakh Only) / 25,000/- (Rs. Twenty Five Thousand Only)	23.12.2021 40,99,961.88 (Rs. Forty Lakh Ninety-Nine Thousand Nine Hundred Sixty-One & Eighty-Eight Paise Only) Due as on 15.12.2021
2	1. M/s. Dynamic Enterprises (Partnership Firm) Represented by Partner Mr. Desai Mahesh Dattatraya 2. Mr. Mahesh Dattatraya Desai (Partner Dynamic Enterprises) 3. Mr. Aniket Vilas Dhamal, S/o. Vilas Dhamal 4. Mr. Dattatraya Keshav Desai (Partner Dynamic Enterprises) LOAN A/C. NO. : 12099400137	All that piece & parcel along With the Construction at Shop No. 04, Ground Floor, Sai Sharda CHSL, Plot No. 50, 50A, 51 & 52, Sector 18 Road, Kharghar Dist. Raigad, Navi Mumbai-410 210 & Bounded as follow : *East By : Sector 18 Road; *West By : Open Plot; *North By : Jitendra CHSL; *South By : Sector 18 Road. (PHYSICAL POSSESSION)	25,00,000/- (Rs. Twenty Five Lakh Only).	2,50,000/- (Rs. Two Lakh Fifty Thousand Only) / 25,000/- (Rs. Twenty Five Thousand Only)	31.07.2021 ₹ 40,42,348/- (Rs. Forty Lakh Forty Two Thousand Three Hundred Forty Eight Only) Due as on 19.07.2021

For detailed terms and conditions of the sale, please refer to the link provided in Aditya Birla Finance Limited / Secured Creditor's website i.e. <https://personalfinance.adityabirlacapital.com/properties-for-auction-under-sarfaesi-act.aspx>.
Contact Nos.: Aditya Birla Finance Limited, Authorized Officer - 1) Mr. Rajesh Patsariya (Rajesh.patsariya@adityabirlacapital.com) M. No. 9399747164 You may also visit nearest branch or contact ADITYA BIRLA OFFICIALS 2) Mohit Sharma : mohit.sharma15@adityabirlacapital.com M. No. 9873913955 3) Rajesh Virkar-Rajesh.virkar@adityabirlacapital.com, M. No. 981986398

Place : Thane / Navi Mumbai, Maharashtra
Date : 11.02.2024

Sd/-
Authorized Officer
ADITYA BIRLA FINANCE LIMITED

SALE NOTICE
STERLING INTERNATIONAL ENTERPRISES LIMITED (In Liquidation)
CIN: L72300MH2003PLC142575
Regd. Office: 43, Atlanta Building, Nariman Point, Mumbai-400021, MH

E-AUCTION SALE NOTICE UNDER INSOLVENCY AND BANKRUPTCY CODE, 2016

Notice is hereby given to the public in general under the Insolvency and Bankruptcy Code, 2016 ("IBC") and the regulations made thereunder that the following assets of Sterling International Enterprises Limited (In Liquidation) ("SIEL") are being proposed to be sold on "as is where is", "as is what is", "whatever there is" and "without any recourse" basis, through e-auction platform, without any representation, warranty, or indemnity by the Liquidator or SIEL, in accordance with the IBC, and on the terms and conditions mentioned in the E-Auction Process Document:

Category A: SIEL as a whole on a going concern basis; OR
Category B: SIEL assets on a standalone basis, excluding intangible assets and brand name.

Category	Asset	Indicative Description	Reserve Price (INR)	EMD Amt. (INR)	Incremental Value (INR)
A	SIEL as a whole on a going concern basis	SIEL assets as a whole including its legal entity and name.	1,50,76,790	15,00,000	1,00,000
B	SIEL assets on a standalone basis				
B1	Financial and other Current Assets	Investments and Deposits	1,48,71,320	14,87,000	1,00,000
B2	Other moveable assets	Office Equipment, Computers & Furniture & Fixtures	1,00,604	10,000	5,000

Last date of EOI submission : 26-02-2024

Interested applicants may refer to the complete E-Auction Process Document containing details with respect to the e-auction Bid Application Form, Declaration and Undertakings, Other Forms, and Terms and Conditions with respect to the sale of the assets. The detailed documents as required to participate in the e-auction along with all the applicable terms and conditions can be obtained by the prospective bidders by writing an email at liquidation.siel@resolvegroup.co.in.

This advertisement is subject to the terms and conditions mentioned in the E-Auction Process Document

Sd/-
Vishal Ghisulal Jain
Liquidator in the matter of Sterling International Enterprises Limited
IBBI Regn. No: IBBI/IPA-001/IP-P00419/2017-2018/10742 | AFA Valid upto: 31-Dec-24
Communication Email ID: liquidation.siel@resolvegroup.co.in
Registered Email id: vishal@resolvegroup.co.in
Registered Address: D-1902, Palm Beach Residency, Amey CHS Ltd., Plot No. 24-29, Sector-4, Nerul West, Navi Mumbai, Maharashtra - 400706

Date : 10/02/2024
Place: Mumbai

VALIANT LABORATORIES LIMITED
Registered Office: 104, Udyog Kshetra, Mulund-Goregaon Link Road, Mulund (W), Mumbai - 400080.
T: 022-49712001 / 49712200 | 49717221 | E: investor@valiantlabs.in | www.valiantlabs.in | CIN : L24299MH2021PLC365904

STATEMENT OF AUDITED FINANCIAL RESULTS FOR THE QUARTER AND NINE MONTHS ENDED DECEMBER 31, 2023

(Rs. in lakhs except EPS)

Particulars	Standalone						Consolidated					
	Quarter Ended		Nine Months Ended		Year Ended	Quarter Ended		Nine Months Ended		Year Ended		
	31-12-2023	30-09-2023	31-12-2022	31-12-2023	31-12-2022	31-12-2023	30-09-2023	31-12-2022	31-12-2023	31-12-2022	31-03-2023	
Total Income from Operations (Net)	4,229.02	6,250.59	7,155.81	15,864.83	24,476.74	33,877.22	4,229.02	6,250.59	7,155.81	15,864.83	24,476.74	33,877.22
Net Profit / (Loss) for the period before Tax	-504.46	106.39	1,026.71	179.78	2,635.51	3,813.64	-504.46	106.39	1,026.71	179.78	2,635.51	3,813.64
Exceptional items	-	-	-	-	-	-	-	-	-	-	-	-
Net Profit / (Loss) for the period after Tax	-350.31	79.34	764.59	155.89	1,941.52	2,899.83	-350.31	79.34	764.59	155.89	1,941.52	2,899.83
Total Comprehensive Income for the period (Comprising Profit/ (Loss) and Other Comprehensive Income for the period)	-350.31	97	870.80	173.43	2,158.98	2,903.03	-350.31	97	870.80	173.43	2,158.98	2,903.03
Paid-up Equity Share Capital	4,345.00	3,256.00	1,628.00	4,345.00	1,628.00	3,256.00	4,345.00	3,256.00	1,628.00	4,345.00	1,628.00	3,256.00
Reserve excluding Revaluation Reserves as per Balance Sheet of previous Accounting Year	-	-	-	-	-	-	-	-	-	-	-	-
Earning per share (in ₹)												
(a) Basic	-0.81	0.24	4.70	0.40	11.93	8.91	-0.81	0.24	4.70	0.40	11.93	8.91
(b) Diluted	-0.81	0.24	4.70	0.40	11.93	8.91	-0.81	0.24	4.70	0.40	11.93	8.91

Notes:
1) The above is an extract of detailed format of Financial Results filed with Stock Exchanges under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the Financial Results are available on the websites of the Stock Exchange(s), viz., www.bseindia.com and www.nseindia.com and website of the Company www.valiantlabs.in
2) The above Financial Results for the quarter ended December 31, 2023 have been reviewed by the Audit Committee and approved by the Board of Directors in their meeting held on February 09, 2024.
3) The Financial Results have been prepared in accordance with Indian Accounting Standards ("IndAS") prescribed under Section 133 of the Companies Act, 2023 read with relevant rules thereunder.
4) Figures for the previous period have been regrouped or rearranged wherever necessary.

For and on behalf of Board of Directors
For Valiant Laboratories Limited
Sd/-
Santosh Shantilal Vora
Managing Director
DIN: 07633923

Place : Mumbai
Date : February 09, 2024

RBL BANK LTD.
REGISTRED OFFICE: 1st Lane, Shahapur, Kolhapur-416001
National Office: 9th Floor, Techniplex-I, Off Veer Savarkar Flyover, Goregaon (West) Mumbai - 400062.

POSSESSION NOTICE (For Immovable Property) Rule 8(1)

Whereas, the undersigned being the Authorized Officer of RBL BANK LTD. under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 and in exercise of powers conferred under section 13(12) read with Rule 8 & 9 of the Security Interest (Enforcement) Rules 2002, issued a Demand Notice in respect of Loan Account Nos. calling upon the borrower/s to repay the amount mentioned therein (the details thereof are mentioned in the below mentioned table) in the said Loan Accounts within 60 days from the date of receipt of the said notice. The borrower having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken the Symbolic Possession of the properties described in the below table in exercise of powers conferred on him under Section 13(4) of the said Act read with Rule 9 of the said rules on date mentioned in the table. The borrower in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of RBL BANK LTD for an above-mentioned amount and interest thereon.

Loan Account Nos., Name of the Borrowers, 13(2) Notice details and Symbolic Possession Date	Mortgaged Property Details
1) M/s. Vanadevi Enterprises (Applicant). Through its proprietor Mr. Veeren Gajaram Ramalingaiah.	Property No.01 Owned by: Mr. Gajula @ Gajaram Balija Ramalingaiah All piece and parcel of Commercial property bearing Shop No.01, Ground Floor, admeasuring 250.75 sq. fts., in the building known as "Bhav Saurabh" in the society known as "Bhav Saurabh Co-operative Housing Society Limited", constructed on land bearing City Survey (CTS) No. 1178/0, 1178/1, 1178/2, 1204/3 situated at Taluka Panvel, District Raigad - 410206.
2) M/s. Veerhadra Traders (Co-Applicant) Through its proprietor Mr. Pravitrakumar Gajaram Ramalingaiah.	Property No.02 Owned by: Mr. Gajula @ Gajaram Balija Ramalingaiah All piece and parcel of Commercial property bearing Shop No.02, Ground Floor, admeasuring 250.75 sq. fts., in the building known as "Bhav Saurabh" in the society known as "Bhav Saurabh Co-operative Housing Society Limited", constructed on land bearing City Survey (CTS) No. 1178/0, 1178/1, 1178/2, 1204/3 situated at Taluka Panvel, District Raigad - 410206.
3) Mr. Veeren Gajaram Ramalingaiah (Co-Applicant)	Property No.03 Owned by: Mr. Gajula @ Gajaram Balija Ramalingaiah All piece and parcel of Commercial property bearing Shop No.03, Ground Floor, admeasuring 152.25 sq. fts., in the building known as "Bhav Saurabh" in the society known as "Bhav Saurabh Co-operative Housing Society Limited", constructed on land bearing City Survey (CTS) No. 1178/0, 1178/1, 1178/2, 1204/3 situated at Taluka Panvel, District Raigad - 410206.
4) Mr. Pravitrakumar Gajaram Ramalingaiah (Co-Applicant)	Property No.04 Owned by: Mrs. Vanjakshi Gajaram Ramalingaiah wife of Mr. Gajula @ Gajaram Balija Ramalingaiah All piece and parcel of Residential property bearing Flat No.01, Ground Floor, admeasuring 367.25 sq. fts., in the building known as "Bhav Saurabh" in the society known as "Bhav Saurabh Co-operative Housing Society Limited", constructed on land bearing City Survey (CTS) No. 1178/0, 1178/1, 1178/2, 1204/3 situated at Taluka Panvel, District Raigad - 410206.
5 Mr. Gajaram Balija Ramalingaiah Alias Gajula (Co-Applicant & Mortgagor)	Property No.05 Owned by : Mrs. Vanjakshi Gajaram Ramalingaiah wife of Mr. Gajula @ Gajaram Balija Ramalingaiah All piece and parcel of Residential property bearing Flat No.02, Ground Floor, admeasuring 255.25 sq. fts., in the building known as "Bhav Saurabh" in the society known as "Bhav Saurabh Co-operative Housing Society Limited", constructed on land bearing City Survey (CTS) No. 1178/0, 1178/1, 1178/2, 1204/3 situated at Taluka Panvel, District Raigad - 410206.
6) Mrs. Vanjakshi Gajaram Ramalingaiah (Co-Applicant & Mortgagor)	

Address of Correspondence
1) D-6/S-13, New Alaknanda Co-operative Housing Society Limited (CHS), Mahatma Gandhi Housing Complex, Sector No.14, Vashi, Navi Mumbai-400703.
2) Shop No.01 & 02, Ground Floor, "Bhav Saurabh", in the society known as "Bhav Saurabh CHS., CTS No.1178/0,1178/1, 1178/2,1204/3, Panvel - 410206.
3) Flat No.01,02 & 03, Ground Floor, "Bhav Saurabh" in the society known as "Bhav Saurabh CHS., CTS No.1178/0,1178/1, 1178/2,1204/3, Panvel - 410206.

Loan Account	Loan Amount
809002347300	Rs.2,43,96,000/-

● Demand Notice U/s.13(2) Dated 02/11/2023
● Amount 13(2) notice is Rs.57,46,661.11/-
Symbolic Possession taken on 09/02/2024 of all mortgaged properties no.01 to 05

Your attention is invited to provisions of section 13(8) of SARFAESI Act for redemption of secured assets i.e. property mentioned hereinbefore by tendering the aforementioned outstanding dues together with all costs, charges and expenses incurred by our bank.

RBL Bank Ltd.
Abhay Nikam
Authorized Officer

Place : Mumbai
Date : 09/02/2024

JUPITER LIFE LINE HOSPITALS LIMITED
Registered Office: 1004, 10th Floor, 360 Degree Business Park, Maharana Pratap Chowk, LBS Marg, Mulund (West), Mumbai - 400 080, Maharashtra, India. Corporate Office: Jupiter Hospital, Eastern Express Highway, Thane (West), Mumbai - 400 601 Maharashtra, India. Telephone: +91 22 2172 5623; Email: investor.relations@jupiterhospital.com Website: www.jupiterhospital.com Corporate Identity Number: U85100MH2002PLC137908;

Extract of Unaudited Financial Results for the Quarter and Nine Month Ended December 31, 2023

Amount In Millions (except per share data)

Sl. No.	Particulars	Standalone			Consolidated		
		Quarter ended	Nine Months Ended	Quarter ended	Quarter ended	Nine Months Ended	Quarter ended
		December 31 2023	December 31 2023	December 31 2022	December 31 2023	December 31 2023	December 31 2022
		(Unaudited)	(Unaudited)	(Unaudited)	(Unaudited)	(Unaudited)	(Unaudited)
1	Revenue from operations	2,303.79	6,653.20	2,001.65	2,726.13	7,790.11	2,283.93
2	Net Profit / (Loss) for the period (before Tax, Exceptional and/or Extraordinary items#)	563.12	1,470.89	342.48	582.35	1,354.98	265.93
3	Net Profit / (Loss) for the period before tax (after Exceptional and/or Extraordinary items#)	561.60	1,448.07	342.48	580.83	1,332.16	266.06
4	Net Profit / (Loss) for the period after tax (after Exceptional and/or Extraordinary items#)	422.35	1,088.06	72.17	436.67	1,313.47	(3.77)
5	Total Comprehensive Income fir the Period [Comprising Profit / (Loss) for the period (after tax) and Other Comprehensive Income(after tax)]	422.35	1,109.61	72.17	436.67	1,335.02	(3.77)
6	Equity Share Capital	655.66	655.66	565.18	655.66	655.66	565.18
7	Earnings Per Share (of Rs.10/-each) (for continuing and discontinued operations) -						
	1. Basic:	6.48	18.42	0.08	6.56	22.16	(0.12)
	2. Diluted:	6.48	18.42	0.08	6.56	22.16	(1.20)

Notes:
1. The above Standalone and Consolidated Financial Results have been reviewed and approved by the Board of Directors at their meeting held on February 9, 2024
2. The above is extract of the detailed format of quarter and nine months results filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulation 2015 and the full format of the quarter and nine months ended financial results are available on the stock exchange (s) website www.bseindia.com and www.nseindia.com and on the company's website www.jupiterhospital.com
3. The Financial Results are prepared in accordance with the Companies (Indian Accounting Standards) Rule 2015 and amendments issued thereafter prescribed under Section 133 of the Companies Act ,2013 and other recognised accounting practices and policies as applicable

By order of the Board of Directors
For Jupiter Life Line Hospitals Limited
Dr. Ankit Thakker
Whole Time Director & CEO

Date : February 9, 2024
Place : Mumbai

